



(See rule 4A)

Affidavit to be field by the candidate alongwith nomination paper before the returning officer For election to House of People (name of the house)

From Rajayasabha Mathiyapradesh (Name of the constituency)

PART-A

I am Dr.K.Padmarajan S/O K.Kunchambu Nair Aged 59 years, resident of 3/3-23A, Padma Nivas Building, Raman Nagar Post, Mettur Dam – 3, Mettur Taluk, Salem District, Tamil Nadu 636403 a candidate at the above election, do hereby solemnly affirm and state on oath as under :-



Dr. K. Padmos 22.9-2017

101-18/97 A.

- (1) I am a candidate set up by independent (**name of the political party)/**am contesting as an independent candidate.
- (** strike out whichever is not applicable)
- (2) My name is enrolled in $\underline{85~\text{Mettur}}$ (Name of the constituency and the state), at serial no $\underline{644}$ in part No 160.

M

(3) My contact telephone number(s) is/are <u>9442822870</u>, <u>04298-230341</u> and my e-mail id padmarajan_electionking@yahoo.co.in (if any)

(4) Details of permanent account number(PAN) and status of filling of income Tax return

SL.	NAMES	PAN	The financial year	Total income
NO.			for which the last	Show in
			Income-tax return	Income-tax
			has been filled	return (in Rupees)
1.	Self	AWXPP6749C	Nil	Nil
2.	Spouse -	Nil	Nil	Nil
	P.SREEJA			
3.	Dependent-1- P.SREEJESH	Nil	Nil	Nil
4.	Dependent-2	Nil	Nil	Nil
5.	Dependent-3	Nil	Nil	Nil

(5) Am not accused not accused not any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of Competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:-

(i) The following case(s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/first information report no./nos. together with complete details of	Nil
	Concerned police station/district/state	
(b)	Section(s) of the concerned act(s) and short description of the offence(s) for which charged	Nil
(c)	Name of the court case no and date of order taking cognizance	Nil
(d)	Court(s) which framed the charge(s)	Nil
(e)	Date(s) on which the charge(s) was/ Were framed	Nil
(f)	Whether all or any of the proceeding(s) have been stayed by any court(s) of competent jurisdiction	Nil

(ii) The following case(s) is/are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above] :-

(a)	Name of the court, case no. and date of order taking cognizance	Nil
(b)	The details of case where the court has taken cognizance, section(s) of the act(s) and description of the offence(s) for which cognizance taken	Nil
(c)	Details of appeal(s)/application(s) for revision (if any) filed against the above order(s)	Nil

(6) Have not been convicted of an offence(s)[other than any offence(s) referred to in sub-section (1) or sub-section(2), of covered in sub-section(3), of section 8 of the Representation of the people act, 1951(43 of 1951)] and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as afores information:

In the following cases, I have been convicted and sentenc

(a)	The details of case section(s) of the concerned act(s) and description of the offence(s) for which convicted	Nil
(b)	Name of the court(s), case no. and dete(s) of order(s)	Nil
(c)	Punishment imposed	Nil
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal:	Nil

(7) That I give herein below the details of the asset (movable my spouse and all dependents:

A. Details of movable assets:

Note: 1. Asset in joint name indicating the extent of joint given.

Note: 2. In case of deposit/investment, the details includ of deposit, the scheme, name of the bank/institu

Note: 3. Value of bonds/share debentures as per current m in respect of listed companies and as per books in should be given.

Note: 4. Depenture here has the same meaning as assigned section 75A of the representation of the people Ac

Note: 5 Details including amount is to be given senarately

Note	: 5. Details including amour	it is to be giv	en separa	tely
Sl.No	Description	self	Spouse	De
				е
(i)	Cash in hand	45,000	Nil	Nil
(ii)	Detail of deposit in	Indian	Nil	Nil
	Bank accounts,(fd rs,	Bank,		
	Term deposits and all	SB		
	other types of deposits	Account		
	including saving	6510904		
	accounts), Deposits	388		
	with Financial	RS.1000		
	Institutions,Non-			
	Banking Financial		-	
	Companies and			
	Cooperative societies		8	
	and the amount in each			
	such deposit.			
(iii)	Details of investment in	Nil	Nil	Nil
	Bonds, debentures/			
	shares and units in			
	companies/mutual			
	funds and other and	The state of the s	DOWNERS WAS BEEN	
	the amount.	/OTA	RY	
(iv)	Details of investment in	Nik	Nity	Ni
	Nss, postal saving,	G. Uma Ma	Astu-	1/2
	Insurance policies and	10.0	16	
	investment in any	0 0	artment e	TI
_		10 Law 00	1-2002/	
3		11 am	A Treat	1

	Financial instruments in post office or Insurance company and the amount.	1		× v		
(v)	Personal loans/ advance given to any person for entity including firm,company, Trust etc.,and other receivables from debtors and the amount	Nil	Nil	Nil	Nil	Nil

(vi)	Motor vehicles/	TVS 50XL	Nil
	Aircrafts/yachts/ships	Reg.No:)
	(Details of make,	TAS6244	
	registration number	Dt 2.9.1987	
a. La company	etc. year of purchase	5000/-	
	and amount)		
(vii)	Jewellery, bullion and	8 G Finger	Nil
	valuable thing(s) (give	Ring 24 G	
7/	details of weight and	Cold Chain	
	value)	2 G ring	
		60,000/-	
(viii)	Any other asset such	Nil	Nil
	as value of claims/	*	
	interest		
(ix)	Gross total value	65,000/-	Nil

B. <u>Details of immovable assets</u>:

Note: 1. Properties in joint ownership indicating the extent of join ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this foemat.

Sl.No	Description	self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agriculture land Location(s) survey number(s)	Nil	Nil	Nil	Nil	Nil
	Area (total measurement in acres	Nil	Nil	Nil	Nil	Nil
	Whether inherited property(yes or no)	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
	Cost of land (in case of purchase)at the time of purchase	Nil	Nil	Nil	Nil	Nil
×	Any investment on the Land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	Nil	Nil	Nil	Nil
(ii)	Non-Agriculture land: Location(s) survey number(s)	Nil	TAR!	Nil	Nil	Nil

Jr6. K. Rodmy 22.7. 2017

Area (total	Nil	Nil	Nil		Nil	Ni				
measurement in sq.ft.) Whether inherited	Nil	Nil	Nil		Nil	Ni	I			
property (yes or no)										
Date of purchase in	Nil	Nil	Ni	1	Nil	Ni	1			
case of self-acquired						- 1				
property										
Cost of land (in case	Nil	Nil	Ni	1	Nil	N	il			
of purchase) at the										
time of purchase										
Any investment on	Nil	Nil	Ni	il	Nil	N	il			
the land by way of										
development,										
construction etc.		27								
Approximate current	Nil	Nil	N	il	Nil	N	lil			
market value										
Commercial buildings	Sale	m Dt, N	1ettur	TK, Veer	akal Pudhur	Village, Su	rvey No :			
(including apartments)	66/8	BBIA								
-Location(s)										
-Survey number(s)										
Area (total	200	Sq.Ft		The second second						
measurement in sq.ft.)										
Build-up area (total	175	6 Sq.Ft								
measurement in sq.ft.)										
Whether inherited	No	No	1	No	No		No			
property (yes or no)										
Date of purchase in	self	facquir	ed by s	ale deed	dt 26.08.19	85				
case of self-acquired	self acquired by sale deed dt 26.08.1985									
property	property									
Cost of property (in	Co	st of Pu	rchase	Rs.25,0	00/-					
case of purchase) at										
the time of purchase					- XI					
Any investment on the	Co	nstructi	ion wit	h Storied	Building					
property by way of										
development,										
construction etc.										
Approximate current	Cu	irrent m	arket	value am	ount Rs.11,	00,000/-				
market value							67			
Residential buildings	Sa	lem Dt,	Mettu	ır TK, Ve	erakal Pudhi	ır Village, S	Survey No: 67			
(including apartments)										
-Location(s)										
-Survey number(s)										
Area (total	13	311 sq.f	t							
measurement in sq.ft.)									
Build-up area (total	1	311 sq.f	ft							
measurement in sq.ft.)						Me			
Whether inherited		lo No		No	No		No			
property (yes or no)										
Date of purchase in	0	3.11.19	93							
case of self-acquired							STAR			
property							11.0			
Cost of property (in	F	Rs. 10,00	00/-				G. Uma Mahe			
case of purchase) at						The same of the sa	* G. Unil			
the time of purchase							0 6			
Any investment on th	e I	Residen	tial Ho	use Built	Therein		1 C 1 30-01			
land by way of							The same			
development,							OF			
ac. 5.0p5							1			
construction etc.							(Blif			
construction etc. Approximate current		Rs. 3,00	,000/-				Nil			

D8. K. Padmoo

	market value			1000		
(v)	Other (such as interest in property)	Nil	Nil	Nil	Nil	Nil
(vi)	Total of current market value of (i) to (v) above	14,00,000/	Nil	Nil	Nil	Nil

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(note: please give separate details of name of bank, institution, entity or individual and amount before each item)

SI.No	Description	self	spouse	Dependent-1	Dependent-2	Dependent-3	
(i)	Loanor dues to bank/	Nil	Nil	- Nil	Ni	Nil	Nahen
	financial institution(s)					(E)	7%
	Name of the Bank or			· .	8 1	[[2]]	grale .
	financial Institution,			2.00		(0)	MAL S
	Amount outstanding,					1	17.8
	Nature of Loan			12.		,	
	Loan or dues to any	Nil	Nil	Nil	Nil	Nil	
	Other individuals/						
	entity other than			N. Carlotte			
	mentioned above						
	Name(s), amount						
	outstanding, nature					- a-	
	of loan						
	Any other liability	Nil	Nil	Nil	Nil	Nil (3)	nahes
	Grand total of	Nil	Nil	1	Nil	Nil 157	0 12
	Liabilities		1	Nil	INII		N 3
(ii)	Government dues :	Nil	Nil	Nil	Nil	Nil 🔭	- A)
	Dues to departments						
	dealing with						
	government						
	accommodation						
	Dues to department	Nil	Nil	Nil	Nil	Nil	
	dealing with supply						
	of water						
	Dues to department	Nil	Nil	Nil	Nil	Nil	
	dealing with supply of						
	electricity						
	Dues to department	Nil	Nil	Nil	Nil	Nil	
	dealing with supply of						
	telephones/mobiles					* 2	
	Dues to department	Nil	Nil	Nil	Nil	Nil	
	dealing with			2			
	government transport	1					
V .	(including aircrafts			4			
	and helicopters)			#			
	Income tax dues	Nil	Nil	Nil	Nil	Nil	
	Wealth tax dues	Nil	Nil	Nil	Nil	Nil	
	Service tax dues	Nil	Nil	Nil	Nil	Nil	
	Municipal/property	Nil	Nil	Nil	Nil	Nil	
	Tax dues						
	Sales tax dues	Nit	NBV	Nil	Nil	Nil	
/···›	Any other dues	(Ail)	Nil	Triv.	Nil	Nil	
(iii)	Grand total of all	INI	Nileswary	Wil	Nil	Nil	
	Government dues	G. Uma	The fort	75	e s		
· \		5	Wo	0 8			
(iv)	Whether any other	My "	Mile	NH*/	Nil	Nil	
6	1/8	4	1	1/1	021,	Comp.	

liabilities are in dispute, if so, mention the amount involved and the authority	7	
before which it is pending.		V 10

- (9) Details of profession or occupation:
 - (a) Self Tyre works
 - (b) Spous House-wife
- (10) My educational qualification as under :-

8th Standard - Kunchimangalam, government high school, Cannanoor district, kerala state.

(M.A) History – Annamalai open university,
Chidambaram, tamilnadu state

(Given details of highest school/university education mentioning the full from of the certificate/diploma/degree course, name of the school/college/university and the year in which the course was completed.)

$\frac{\text{PART-B}}{\text{(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A}};$

1.	Name of the car	ndidate				Dr.K.I	PADMARAJAN			
2.	Full postal address					3/3/23a, Padma Nivas building				
							Raman Nagar - Post,			
							Mettur Dam – 636 403			
				Salem Dist, Tamil Nadu,						
3.	Number and name of the constituency					Mathiyapradesh				
	and state						Rajayasabha			
4.	Name of the political party which set up					Independent				
	the candidate (otherwise write									
5.	'Independent')									
0.	(i) Total number of pending cases where						Not Applicable			
	charges have been framed by the court for offences punishable with									
	imprisonment for two years or more									
	(ii) Total number of pending cases where						Not Applicable			
	the court(s) have taken cognizance									
	[other than the cases mentioned in									
	Item (i) above]									
j.	Total number of cases in which						Not Applicable			
	convicted and sentenced to									
	imprisonment for one year or more									
	[expect for offences referred to in sub-							TADI		
	section (1),(2) or (3) of section 8 of							SOTARY		
· .	Representation of the people act,1951] PAN OF Year for which last incor						1- /	Maneswari X		
		PAN OF	1		ast incon	ne	Total income	Shown ma managa.		
+	(a) Candidate AWXPP674C		Tax return filed				Nil	O GC TON		
	(b) Spouse Nil		Nil				Nil	Q Law 10-2002/2		
1	(c) Dependents Nil			Nil			nil	VIII.		
3.			Runees			11111	OF TAN			
	Details of Asset and Liabilit Description		Self	Spouse	Depend	dent-	Dependent-2	Dependent-3		
			Jen Jpouse		1	a circ	Dependent-2	Dependent-3		
							0001:	0 00		

A.		Movable assets (Total value)	65,00	00	Nil	Nil	Nil			
B.		Immovable asset								
	Dept.	Purchase price of self- acquired immovable property	25,000 10,000		Nil	Nil	Nil			
	-			00,000	Nil	Nil	nil			
7:	111	Approximate current market price of-	Rs.11,00,00 0		Nil	Nil	nil			
		(a) self-acquired asset (total value) (b) inherited assets (total Value	Rs.3,00,000 Rs. 11,00,000		Nil	Nil	nil			
9.		Liabilities	Rs. 14,00,000		Nil	Nil	Nil			
	(i)	Government dues (Total)	Nil		Nil	Nil	nil			
	(ii)	Loans from bank, Financial instituations and other (total)	nil	: A	Nil	Nil	Nil			
10.		Liabilities that are under dispute								
	(i)	Government dues (Total)	Nil Nil		Nil	Nil	nil			
*	(ii)	Loans from bank, Financial institutions and other (Total)	Nil	Nil	Nil	Nil	Nil			
11.		Highest educational qualification: 8 th Standard - Kunchimangalam, government high school, Cannanoor district, Kerala state.								
		Chidaı (Give details of l Certificate/diplo	listory — Annamalai open university, Chidambaram, tamilnadu state Give details of highest school/university education mentioning the fullof th Certificate/diploma/degree coursr, name of the school/college/university and the year in which the course was completed)							

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and no part of it is fals and nothing materials has been concealed therefrom. I further declare that :-

(a) There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of part A and B above :

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of part A and items 8, 9 and 10 of part B above.

Verified at Meltin lam this 22 Ad day of July 20.17 NOTARY REGISTER
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Serial No: 339

NOTARIAL

OF TAIN
NOTARY (C.Uma No. 45)
Serial No. 339

DEPONENT
G.UMA MAHESWARI, M.A.B.L.
ADVOCATE (Enr. No. Ms. 150)92)
NOTARY (G.O.Ms.No.47/30.01.2002
Thambiannan Building, Cauvery Nagar
METTUR DAM - 636 401
Cell: 98659 84414

ADDITIONAL AFFIDAVIT TO BE SUBMITTED CANDIDATES

Election (Name of the House) from Rajayasabha Mathiyapradesh

I, <u>Dr.K.Padmarajan</u> (Name of candidate)Son of <u>K.Kunchambu Nair</u> Aged <u>59</u>

<u>years</u>, resident of <u>3/3-23 A, Padma Nivas Building</u>, <u>Raman Nagar Post</u>, <u>Mettur Dam-3</u>,

<u>Mettur Taluk</u>, <u>Salem Dt-636403</u>, <u>Tamil Nadu</u>.

A candidate at the above election, do solemnly affirm and state on oath as under:-

i. I have not been allotted any govt, accommodation at nay any time during the period of last 10 years prior to the date of notification of the current election

OR

- ii. I have been allotted govt accommodation at <u>NIL</u>. Mention the address of the accommodation)during the period of last 10 years prior to the date notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears of the agencies providing electricity, water and telephone at the said accommodation as <u>NIL</u> the date should be the last date of the 3rd month prior to the month in which the election is announced).
- iii. "No Dues Certificates" from the agencies concerned are attached hereto.

Verification

I, the deponent above named , do hereby verify and declare that the above Statements are correct the best of my knowledge, and no part of it is false.

Verified at Melhus Day of ... Tuly 2017.

DEPONENT

22.7. do17

G. Uma Mahaswari W. S. Feyn Dt. G. O. Ms. No. 47 Law Uspartment 3c-01-2c02

G.UMA MAHESWAHI, M.A.B.L. ADVOCATE (Enr. No. Ms. 150/2 NOTARY (G.O.Me. No. 47/30.01.27 Themblannan Bullding, Carvery Nag-METTIR DAM . 636-401

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